

05.02.2024

Sl. No.70
akd

ASSIGNED MATTER

**W.P.A. (P) 27 of 2021
(CAN 1 of 2023)**

[In Re : UTP Dipak Joshi, lodged in Dum Dum Central Correctional Home]

Mr. Jayanta Narayan Chatterjee
Mrs. Moumita Pandit
Mr. Supreem Naskar
Ms. Jayshree Patra
Ms. Pritha Sinha
Mr. Bhaskar Mondal
... .. for the SLSA

Mr. Saikat Banerjee
... for the High Court Administration

Mr. Rudradipta Nandy .. Id. Addl. Public Prosecutor
... .. for the State

Mr. Kallol Basu
Mr. Smrajit Basu
... .. for the Intervenor

1. Learned Advocate for the SLSA has submitted a report. Report contains data with regard to 169 undertrial/convicts.
2. State Legal Services Authority (SLSA) is directed to analyze the data and give a more detailed report with regard to the nature of medical ailments suffered by the undertrial/convicts and the medical and psychological assistance, if any, received by them in the correctional homes.
3. The intervenor shall assist the SLSA and DLSA concerned in intervening the undertrial/convicts and prepare a detailed report with regard to their state of health and the possible solution to the problem.
4. State shall submit report with regard to the nature of medical assistance available in the correctional homes particularly in the arena of mental health. Report shall state the staff pattern

in the hospitals attached to the correctional homes, the vacancies in the sanctioned posts etc.

5. It is desirable the State and SLSA in consultation with the intervenor formulates a policy to engage qualified psychologists and include trainee psychologists from recognised universities for counselling and/or assistance to undertrial/convicts who are suffering from mental depression and allied ailments.
6. Let the matter appear on **18.03.2024**.
7. Reports be filed on the adjourned day.

(Ajay Kumar Gupta, J.)

(Joymalya Bagchi, J.)